ITEM NO.1 COURT NO.16 SECTION II-A

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43646/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in CRLM No. 24733/2021 passed by the High Court Of Judicature At Patna)

RAJANTI DEVI @ RAJANTI KUMARI

Petitioner(s)

**VERSUS** 

THE UNION OF INDIA

Respondent(s)

( IA No.229784/2023-CONDONATION OF DELAY IN FILING )

Date: 28-11-2023 This petition was called on for hearing today.

CORAM:

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Gaurav Agarwal, Adv.

Mr. Siddhartha Jha, AOR

Mr. Gautam Jha, Adv.

Mr. Nikhil Singh, Adv.

Ms. Aakannsha Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After arguing for sometime and on expressing our reservation in entertaining the petition, learned counsel appearing for the petitioner seeks permission to withdraw the present petition.

Permission as sought for is granted.

The Special Leave Petition is dismissed as withdrawn.

However, during the course of hearing, it has been brought to our notice by the learned counsel for the petitioner that the High Court (Coram: Hon'ble Mr. Justice Sandeep Kumar) had heard the matter and reserved the same for orders on 07.04.2022 and had released the matter as per the order dated 04.04.2023 i.e. almost after one year. We are extremely surprised as to how the order on the petition seeking anticipatory bail could be kept pending for one year. The Registrar General of the High Court of Judicature at Patna may get the details of the matter and submit the report before 08.01.2024.

List the matter before this Bench on 08.01.2024 for compliance only.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)